

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 271
TO BE ANSWERED ON 18.12.2017**

SOCIAL SECURITY SCHEMES

271. SHRI K. ASHOK KUMAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to cover 40 crore workers from unorganized sector under social security schemes such as Employees' State Insurance and Employees' Provident Fund and if so, the details thereof;**
- (b) whether the Government proposes to implement reforms and new ways and means for employment generation and if so, the details thereof;**
- (c) whether India is the only country which has launched Shram Suvidha Portal for effective compliance and ease of doing business; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): It has been the constant endeavor of the Government that the workers in the unorganized sector get social security coverage and the Unorganised Workers' Social Security Act, 2008 is a major initiative in this direction. The salient features of the Unorganized Workers' Social Security Act, 2008 are:

- 1. Formulation of schemes by the Central Government for different sections of unorganised workers on matters relating to (a) life and disability cover; (b) health and maternity benefits; (c) old age protection (d) any other benefit as may be determined by the Central Government.**

Contd..2/-

2. Formulation of schemes by the State Governments relating to provident fund, employment injury benefits, housing, educational schemes for children, skill upgradation, funeral assistance and old age homes.

The Social Security Schemes being implemented by various Ministries/Departments for unorganized workers include Indira Gandhi National Old Age Pension Scheme (by Ministry of Rural Development), National Family Benefit Scheme (by Ministry of Rural Development), Janani Suraksha Yojana (by Ministry of Health and Family Welfare), Pradhan Mantri Jeevan Jyoti Bima Yojana, Pradhan Mantri Suraksha Bima Yojana, Atal Pension Yojana (by Department of Financial Services), Rashtriya Swasthya Bima Yojana (by Ministry of Health & Family Welfare) etc.

(b): For enhancement of livelihood security and employment generation all over the country including rural areas, the Government is implementing schemes like Prime Minister's Employment Generation Programme (PMEGP) by Ministry of Micro, Small & Medium Enterprises, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGA) by Ministry of Rural Development, Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) scheme by Ministry of Skill Development and National Urban Livelihoods Mission (NULM) by Ministry of Housing & Urban Poverty Alleviation. Government is also promoting labour intensive manufacturing and increasing employment opportunities by promoting tourism and agro-based industries.

(c) & (d): Ministry of Labour & Employment, Government of India and the State Governments enforce more than 44 labour laws in their respective spheres. There have been requests from various stakeholders for ensuring simplification of formats, ease of compliance, transparency in inspections and speedy redressal of grievances. In order to address these concerns Ministry of Labour & Employment developed a single unified Web Portal for reporting of inspections and submissions of Annual Returns to facilitate ease of reporting at one place of various labour laws, consolidated information of Labour Inspections and its enforcement, and to foster transparency and accountability in inspections. The web portal contributes proactively to achieve the objective of simplifying business regulations, effective compliance and ease of doing business.